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Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A.No.1865/94

New Delhi this the 19th Day of September, 1995.

Hon'ble Shri B.K. Singh, Member(A)

Shri Naresh Singh,  
S/o Shri Chintu Singh,  
R/o Quarter No.T-38(D),  
South Colony, Line Par,  
Northern Railway,  
Muradabad.

Applicant

(through Shri G.D. Bhandari, advocate)

versus

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. The Divl. Railway Manager,  
Northern Railway, Muradabad.
3. The Senior Divl. Operating Manager,  
DRM Office, Muradabad(NR).

Respondents

(through Sh. H.K. Gangwani, advocate)

ORDER (ORAL)  
delivered by Hon'ble Sh. B.K. Singh, Member(A)

This O.A. was filed regarding regularisation of railway quarter No.T-38(D), South Colony, Line Par, Northern Railway, Muradabad. The learned counsel for the applicant states that the quarter has since been regularised in the name of the applicant and, therefore, no grievance survives to him. The application, therefore, has become infructuous and is dismissed as such with no order as to costs.

(B.K. SINGH)  
MEMBER(A)

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